

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3953
ANSWERED ON:17.08.2000
FEES PAID TO LAWYERS
CHANDRA NATH SINGH;RAM SAGAR

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) the number of cases pending in the lower courts in Delhi in which the Government are the petitioner or defendant and the period of pendency;
- (b) the reasons for the delay in the finalisation of the cases;
- (c) whether the fees paid to lawyers defending the Government cases is far too low consequence to which they do not always accord priority to defend the cases resulting into inordinate delay in the cases;
- (d) if so, whether there is any proposal to revise the rates of fees paid to the Government counsels;
- (e) if so, the details thereof ; and
- (f) if not, the reasons thereof ?

Answer

MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (INDEPENDENT CHARGE)
MINISTER OF STATE OF THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (INDEPENDENT CHARGE) (SHRI ARUN JAITLEY)

- (a) & (b) 9,041 cases are pending as on 9th August, 2000 in the lower courts of Delhi.
There are various factors for the delay in the finalisation of pendency, but the main reason for the delay is pendency of large number of cases in the courts and not the payment of lower fees to the counsels.
- (c) to (f) The Government has recently revised the fee payable to Standing/Additional Standing Government Counsels in the District and Subordinate Courts with effect from 1.10.1999. The revised fee structure is now reasonable.